

how the imported quantity has been used during the last three years, year-wise alongwith details of quantity imported and CIF value Import price thereof, year-wise as well as source of import?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT

Year	Quantity imported (Kgs.)	C.I.F. value	Source of import
1981.	200	DM-2 per gram	M/s. Hess & company, West German.
1982.	100	Do.	Do.
1983.	100	Do.	Do.

Allocation of Power to States from Central Sector Projects'

•311. SHRI PAWAN KUMAR BANSAL: WiU the Minister of ENERGY be pleased to state:

(a) what are the criteria laid down for the allocation of Power to the States from Central Sector Projects;

(b) whether Punjab is getting its allocated share from Singrauli, Bairasiul and Badarpur Power Stations;

(c) if not, whether Government propose to assist the State in overcoming the shortage and meeting the power requirements, especially in the paddy season when the agricultural load is substantial; and

(d) if so, what are the details thereof?

THE MTNISTER OF ENERGY (SHRI SHIV SHANKER): (a) to (d) Power from Central power projects, which have been conceived as regional stations, is allocated to the beneficiary States of the region in which the power station is located, in accordance with a formula keeping 15 per cent power at the disposal of Centre to meet the urgent requirements! of individual beneficiary States from time to time;

SATHE): (a) As reported by the company, they have not produced bulk drugs Mesterolone, and its formulation. Primobolan; however. They have produced bulk drug Mesterolone, and its formulation provision based on Androstanalone.

(b) As intimated by the company,

details of import of Androstanalone from 1981 to 1983 are as under: — 10 per cent power is allocated to the State in which power station is located; and the remaining 75 per cent power is distributed amongst the beneficiary State, (including the State in which the power station is located) in proportion to the Energy consumption of these States and the Central plan assistance to these States during five years. The [requirements of Union Territories are also met through appropriate allocation.

Power from Singrauli Super Thermal Power Station has been allocated on the above basis. Badarpur Thermal Power Station is to meet the requirement of Delhi, and surplus power, if any, is allocated by Northern Regional Electricity Board to neighbouring States keeping in view their requirements. Punjab has a share of 200 MW in Singrauli STPS (2000 MW) and 47 per cent from Baira Siul hydro power station (180 MW).

The evacuation of power to Punjab from Singrauli and Baira Siul projects has been much less than the allocated shares because of transmission constraints, overdrawal by some of the beneficiaries States because of their acute power shortage, and the

need to meet fully the power requirement of the national capital. Efforts are being made to increase the availability of power in Punjab and Haryana by supplying additional power from neighbouring States and Central projects.

Exploitation of Indian' labourers in muscat

*312. SHRI KISHORE MEHTA:
SHRI SURESH KALMADI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) whether Government are aware that thousands of Indian labourers are being kept in confinement at Muscat since early June, 1984;

(b) whether it is a fact that they have been cheated in respect of salaries and other benefits promised by the recruiting firms and as a result of their resentment the Royal Police of the Sultanate of Oman has been threatening the labourers and extracting work from them under duress; and

(c) if so, what action Government propose to take in this regard

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) About 107 Indian workers employed by M/s J & P Oman were detained on 8th June, 1984 by Oman Police because they had gone on strike which is not permissible under their Labour laws. On 13th June, 1984 they were repatriated to India.

(b) and (c) No, Sir. The workers have not been cheated by the recruiting firm so far as their salaries and overtime are concerned. Their demand for annual passage to India has not been agreed to as per the conditions of employment contract.

Regarding their demands for adequate water supply, transport, medical facilities and cooling arrangements

these have been agreed to.

Was anyone aware of Indian workers having been threatened by the Royal Police of the Sultanate of Oman.

The Embassy of India and the Government of Oman have played an active role in resolving this issue.

Recommendations of the Law Commission in the 103rd Report

*313. SHRI R. MOHANARANGAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have considered the recommendations contained in the 103rd Report of the Law Commission about "unfair terms in contracts" entered into by large public and private sector undertakings which work to the disadvantage of individual customers;

(b) whether the Law Commission has also felt that the Indian Contract Act is inadequate in protecting consumer interests; and

(c) if so, whether there are any proposals to amend the Indian Contract Act so that 'unfair terms in contracts' cannot be inserted by big corporate undertakings?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) to (c) The Law Commission has forwarded to the Government its 103rd Report on 'Unfair Terms in Contract' on 28th July, 1984. The Report containing all the details and recommendations of the Commission would be laid before the Parliament as soon as the formalities like translating the same into Hindi and also getting copies thereof made in English and Hindi, are completed. The Report is under consideration of the Government.

Technical experts in the Ministry of Chemicals and Fertilizers

*314. SHRI SHANKARRAO NARAYANRAO DESHMUKH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: